

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH “B”: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No. 1985/DEL/2018
Assessment Year: 2011-12**

Satbir Sagwal, C/o Shri Tej Mohan Singh, Adv., 527, Sector-10D, Chandigarh, Chandigarh. PAN- BDOPS3759N	<u>Vs</u>	Income-tax Officer, Ward-4, Karnal.
APPELLANT		RESPONDENT
Assessee represented by	Shri Shri Tej Mohan Singh, Adv.	
Department represented by	Ms. Sarita Kumar, CIT(DR)	
Date of hearing	21.03.2024	
Date of pronouncement	21.03.2024	

ORDER

PER KUL BHARAT, JM:

This appeal, by the assessee, is directed against the order of the learned Principal Commissioner of Income-tax, Karnal, dated 11.02.2016, passed u/s 263 of the Income-tax Act, 1961 (the “Act”), pertaining to the assessment year 2011-12.

2. At the outset learned counsel for the assessee submitted that the assessee is not interested in pursuing the present appeal and has instructed to withdraw the appeal. Learned counsel, accordingly, prayed for permission to withdraw the present appeal. He has also filed an application dated 21.03.2021 to this effect.

3. Learned DR raised no objection to the request of the assessee for withdrawal of the appeal. Accordingly, assessee is permitted to withdraw the appeal. Consequently, appeal of the assessee stands dismissed as withdrawn.

Order pronounced in open court on 21.03.2024.

**Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

**Sd/-
(KUL BHARAT)
JUDICIAL MEMBER**

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**